



THE HIGH COURT OF KERALA

19952

KOCHI - 682 031
DATED - 27.02.2018

PROCEEDINGS

Judicial Department - Establishment - Inter-district transfer of Clerk - Sanctioned - Orders issued.

- Read:-
1. Letter No. B1- 97/2017 dated 22.09.2017 of the District Judge, Kollam
 2. High Court O.M of even no. dated 11/10/2017
 3. Letter No. A2-6734/17 dated 08/11/2017 of the Chief Judicial Magistrate, Thodupuzha.
 - 4 Application dated 31/10/2017 of Sri. Reneez. J Clerk, Judicial First Class Magistrate-I, Peermade.
 5. G.O.(Ms) No. 04/61/PD dated 02.01.1961.

ORDER NO. C7 - 85413/2017

As per the letter read as 1st paper above, the, District Judge, Kollam had reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

On consideration of the applications received in pursuance of the High Court O.M read as 2nd above, the High Court has decided to grant inter-district transfer to the seniormost applicant Sri. Reneez. J. Clerk, Judicial First Class Magistrate's Court-I, Peermade . He has expressed willingness to be ranked as junior to the juniormost Clerk in the Civil Judicial Wing of Kollam.

Accordingly, Sri. Reneez. J. Clerk, Judicial First Class Magistrate's Court-I, Peermade is transferred and allotted to the Civil Judicial Wing of Kollam subject to the terms and conditions laid down in the Government Order read as 5th paper above, and other rules governing inter-district transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The District Judge, Kollam shall issue necessary posting orders to the transferee.

(By Order)

K. Haripal

Registrar (Subordinate Judiciary)

To

- The District Judge, Kollam
The Chief Judicial Magistrate, Thodupuzha.
The person concerned. (Through the Chief Judicial Magistrate, Thodupuzha.)
The IT Section, High Court(for publishing in the website)
The Administrative Record Section, High Court. (2 Copies)
The file/Stock file.

8/16